IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

CP-192/2007

In the matter of:

HB Stock Holdings Ltd.

Vs.

DCM Shriram Industries Ltd. & Ors.

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /Appellant

For the Respondent/Corporate Debtor

: Mr. Anant Garg, Advocate

Mr. Nimanniyu Sharma, Advocate

:Ms. Aranya Moulick, Advocate

Mr. Veronica Mohan, Advocate.for R-22

Mr. A.T. Patra, Advocate.. for R-1

Mr. Nipun Malhotra, Advocate for R-16

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that letter for adjournment has been circulated on 05.10.2017. Further, Ld. Counsel for the respondent has not raised any objection for grant of adjournment.

Taking into consideration the same, the request for adjournment is acceded to.

List on 27.11.2017.

(DEEPA KŘÍSHAN) MEMBER (TECHNICAL)

Surjit 12.10.2017 (R. VARADHARAJAN)
MEMBER (JUDICIAL)